## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

# RAJYA SABHA UNSTARRED QUESTION NO. 3968 (TO BE ANSWERED ON 06.04.2023)

#### OUTSOURCED JOBS IN GOVERNMENT SECTOR

## 3968 # SHRI RAM NATH THAKUR:

## Will the **PRIME MINISTER** be pleased to state:

- (a) whether reservation policy is being followed in the outsourced jobs;
- (b) the total number of works being carried out by outsourcing;
- (c) whether it is a fact that there are complaints of large scale unscrupulous distribution of money and low wages being paid to the employees by the contractors in outsourced jobs;
- (d) whether the Ministry would consider permanent appointment for works that require long-term outsourced assistance; and
- (e) the reasons due to which permanent employees are not being appointed for the said works?

## **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (e): Vacant posts in the Government are filled on regular basis as per the relevant Recruitment Rules. However, Rules 177 to 206 of the General Financial Rules, 2017 (GFR 2017) provide for hiring Consulting Services and Non Consulting services.

A Coordination Committee for Affirmative Action in the Private sector was set up by the Government in 2006. In the first Coordination Committee meeting, it was stated that the best course for achieving progress on the issue of affirmative action is through voluntary action by the industry itself. Accordingly, the Apex Industry Associations, namely Confederation of Indian Industry (CII), Federation of Indian Chamber of Commerce and Industry (FICCI), Associated Chambers of Commerce and Industry of India (ASSOCHAM) and Dalit Indian Chamber of Commerce and Industry (DICCI) have prepared Voluntary Code of Conduct (VCC) for their member companies centered around education, employability and entrepreneurship to achieve inclusion. Measures undertaken by the members of Industry Associations, inter-alia, include scholarships, vocational training, entrepreneurship development programmes, coaching etc.

The concerned administrative authorities are authorized for taking action against the firms / contractors for any such complaints relating to such hired services.

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